

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT NO.III

CA(CAA)-38(PB)/2017

IN THE MATTER OF:

Lakra Fabric (P) Limited

.....PETITIONER

Vs.

Lakra Industries Pvt. Limited

... RESPONDENT

SECTION :

Under Section 230-232

Order delivered on 20.7.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/applicant : Mr. Sanjeev Kumar, Advocate
Mr. Prabhakar Kumar, PCS

For the Respondent : -

ORDER

Learned Counsel for the petitioner/applicant is present. Mr. Prabhakar, Practicing Company Secretary is also present. On a perusal of the file/papers, it is seen that the applicants have not filed the affidavit of consents in relation to the shareholders & Creditors of the respective Companies.

In view of the provisions of the Companies Act, 2013, more particularly, under Section 230 (10), the applicant is directed to file consent affidavits from the shareholders & Creditors for seeking dispensation of the meeting. For the said purpose, two weeks time is granted.

List the matter on 07.8.2017.

— sd —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
20.7.2017